

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2142
ANSWERED ON:18.12.2013
VIOLATION OF RULES BY PRIVATE INSTITUTIONS
Raghavendra Shri B. Y.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is true that unaided schools and colleges are admitting 5 to 6 times more than their intake capacity without increase in faculty strength or academic infrastructure;
- (b) if so, the details thereof;
- (c) whether the Government has any mechanism to ensure that the private educational institutions adhere strictly to the stipulated rules;
- (d) if so, the details thereof;
- (e) the number of private institutions booked for violating the rules; and
- (f) the steps taken by the Government against such private institutions?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)&(b): Education being a subject in the Concurrent List of the Constitution and most of the schools and colleges being run by the State Governments, it is the responsibility of the respective State Governments to monitor this situation and take appropriate action in this regard. However, the Central Board of Secondary Education (CBSE) inspects the school to assess its suitability, including the availability of teachers at the prescribed ratio of 1.5 teachers per section, and other required infrastructure, including classrooms, before the grant of affiliation.

(c)&(d): The CBSE grants provisional affiliation to independent schools for a period of three years and subsequent extensions are given for a period of five years. During the examination of the application for the extension of affiliation of such schools, the Board ensures the availability of facilities including teachers, classrooms etc. before the grant of extension.

(e)&(f): No case of unaided schools admitting 5 to 6 times more than their intake capacity without an increase in faculty strength or academic infrastructure has come to the notice of the Board.